

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KEMAC CHEM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KEMAC CHEM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/05/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100DL2013PTC251874
5.	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, F-24/131, Sector -7, Rohini, Delhi -110085
6.	Insolvency commencement date in respect of corporate debtor	25/02/2020
7.	Estimated date of closure of insolvency resolution process	24/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vishnu Dutt IBBI/IPA-001/IP-P00102/2017-18/10202
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 219, Anarkali Bazar, Jhandewalan Extension, New Delhi-110055 Email: vishnudutt2050@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mantrah Insolvency Professional Private Limited 1203, Vijaya Building, Barakhamba Road, Connaught Place, New Delhi-110001 Email: cirp.kemac@gmail.com
11.	Last date for submission of claims	12/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es)-Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloadS Physical Address: Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Bench-IV, New Delhi** has ordered the commencement of a corporate insolvency resolution process of **KEMAC CHEM PRIVATE LIMITED** on **25.02.2020**



The creditors of **KEMAC CHEM PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place



VISHNU DUTT
26/02/2020 and NEW DELHI